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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP No.397/2004

In

OA No.1678/2003

New Delhi this the 13th day of December, 2004.

HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)
HON'BLE MR. SHANKER RAJU, MEMBER (J)

Vimal Kumar S/o Shri L.R. Verma,
Superintendent (under suspension),
Central Excise & Customs,
Commissionerate, Meerut-I,
R/o SI-61,
Shastri Nagar,
Ghaziabad (UP).

-Applicant

(By Advocate Shri D.R. Gupta)

-Versus-

1. Union of India : through
the Secretary,
Dept. of Revenue,
Ministry of Finance,
New Delhi.
2. Shri A.K. Singh,
Chairman,
Central Board of Excise & Customs,
North Block,
New Delhi.
3. Shri B.K. Gupta,
Chief Commissioner of Customs &
Central Excise,
Meerut, Mangal Pandey Nagar,
Garh Road,
Meerut (UP).
4. Shri V.K. Sharma,
The Commissioner of Customs &
Central Excise Commissionerate,
Meerut-I, Meerut (UP).

-Respondents

(By Advocate Shri R.N. Singh)





O R D E R (ORAL)

Mr. Shanker Raju, Hon'ble Member (J):

In the light of the stay granted by the Hon'ble High Court of Delhi, CP stands disposed of. Notices are discharged. However, liberty is granted to the parties to revive it at an appropriate stage.


(Shanker Raju)
Member(J)


(V.K. Majotra)
Vice-Chairman(A)

13.12.59

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